

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4054
ANSWERED ON:17.12.2014
PROBE ASSIGNMENT TO CBI
Godse Shri Hemant Tukaram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) is being assigned probes both by the Centre and the States beyond its capacity and if so, the details thereof;
- (b) whether the CBI's prior consent to accept the probe assignment is normally sought by the Centre and States and if so, the details thereof;
- (c) whether the CBI is equipped to handle a large number of cases without commensurate manpower strength and investigative skills required for highly sophisticated economic offences; and
- (d) if so, the details thereof and the measures put in place in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): As per Section (2) of the Delhi Special Police Establishment Act, 1946, DSPE has jurisdiction to investigate offences in the Union Territories.

CBI's jurisdiction can be extended by the Central Government by issuing a Notification under Section 5 of DSPE Act, 1946, after the State Government has accorded its consent by issuing a notification under Section (6) of the DSPE Act for investigation of offences conducted within the territorial jurisdiction of the concerned States. However, comments of the CBI are also normally sought by the Central Government before issuing notification under relevant section of the Act.

The CBI also takes up any case on the orders of a High Court or the Supreme Court. CBI has been able to take up the cases assigned to it for investigation with effective use and optimal deployment of existing personnel.

(c)&(d): Despite some vacancies in CBI, effective investigation of cases has been ensured through effective use and deployment of existing personnel. The occurrence of vacancies and filling up of the same as per notified Recruitment Rules is an ongoing process.

The Government has taken following steps to strengthen Central Bureau of Investigation (CBI) to enable it to effectively carry out investigation and prosecution in corruption related cases:-

- (i) The Director, CBI has been recently vested with greater financial and administrative powers of functional autonomy.
- (ii) Government has strengthened CBI by creation of 715 posts at various level/ category since 2010.
- (iii) Deputation of officers other than IPS has been ensured at the level of Superintendent of Police (SP) to Joint Director (JD) in CBI by amendment of Recruitment Rules thereby making the agency multidisciplinary.
- (iv) CBI has been modernized through implementation of various plan schemes.
- (v) Intensive training programmes both inside and outside the country and training for continuous upgradation of the skills of its officers are conducted.
- (vi) In order to facilitate speedy trial of cases investigated by CBI, the Government has sanctioned 92 additional special courts out of which 81 additional Special Courts have become operational.
- (vii) Besides, it is the endeavour of CBI to ensure that there is no delay in trial through constant monitoring/ supervision of its action.